

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

REGIONAL BENCH : COURT No.-1

APPEAL No. C/40782 & 40783/2019

(Arising out of Order-in-Appeal C. Cus. No. 112 & 113/2018 dated 31.12.2018 passed by the Commissioner of Customs & (Appeals-1), Chennai).

1. M/s. Jaison James Appellant
3/353 (11/83), Valiyakalayir,
Onnukkal, Chenerkara,
Pathanamthitta-689 647.

2. Shri P.S. Sarath
R/o. Parambil House,
Kallumkootam,
Thekkumkara P.O.,
Thrissur-686 608.

Vs.

The Commissioner of Customs (Appeals-1) Respondent
Custom House, No. 60, Rajaji Salai,
Chennai-600 001.

APPEARANCE

FOR APPELLANT : None
FOR RESPONDENT : Ms. T. Usha Devi, JC, Authorized Representative

CORAM

Hon'ble Shri P. DINESHA, MEMBER (JUDICIAL)

Date of Hearing: **10.03.2021**
Date of Decision: **10.03.2021**

FINAL ORDER Nos. 41389-41390/2021

None appeared for the assessee. On perusal of appeal memorandum and the order sheet entries, it is noticed that the

appellant has been seeking adjournments on one pretext or the other. Hence, it appears that the assessee is not interested in pursuing the appeals. Therefore, appeals are dismissed for want of prosecution.

(Order dictated and pronounced in the Open Court)

(P. DINESHA.)
MEMBER (JUDICIAL)

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